

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.115/RPR/2018

निर्धारण वर्ष / Assessment Year : 2013-14

Sushma Mahadik, Baldev Bhavan, Sadar Bazar, Raipur (C.G.) PAN : CCHPM4644K	Vs.	ACIT-4(1), Raipur
Appellant		Respondent

Assessee by Shri Sumit Chawla
Revenue by Shri Gitesh Kumar

Date of hearing 01-04-2021
Date of pronouncement 01-04-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 05.04.2018 passed by the CIT(A)-II, Raipur in relation to the assessment year 2013-14.

2. Before us, the assessee has filed a letter dated 23.03.2021 seeking withdrawal of the appeal. The contents of such letter reads as under :

“With reference to above, I have filed an appeal on dated 19.06.2018 against the Appellate order passed u/s.250 by the Office of Commissioner of Income Tax Appeals-II, Raipur on dated 05.04.2018. Thereafter, I have opted the Vivad Se Vishwas Scheme, 2020 and have already filed the requisite declaration in prescribed Form No.1 & 2 u/s.4 of the Direct Tax Vivad Se Vishwas Act, 2020 on dated 21.12.2020 against the pending appeal.

I have also been granted the Certificate in prescribed Form No.3 by the Honourable PCIT, Raipur-I on dated 23.12.2020. To proceed further with the Vivad Se Vishwas Scheme, I hereby request you to kindly withdraw the abovementioned appeal filed by me and oblige. For the

same, I am hereby enclosing the copy of Form No.3 for your kind consideration.”

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 01st April, 2021.

Sd/- (PARTRHA SARATHI CHAUDHURY) JUDICIAL MEMBER	Sd/- (R.S.SYAL) VICE PRESIDENT
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पुणे Pune; दिनांक Dated : 01st April, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-II, Raipur
4. The Pr.CIT-II, Raipur
5. DR, ITAT, Raipur
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	01-04-2021	Sr.PS
2.	Draft placed before author	01-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		